

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR.

CHIRAG BHANU SINGH

Petition(s) for Special Leave to Appeal (C)
11442-11443/2015

No(s).

MATSYA

JEEVI SAHKARI SAMITI LTD AND ANR

Petitioner(s)

VERSUS

STATE OF U P AND ORS

Respondent(s)

(with interim relief and office report)

Date : 26/07/2016 These petitions were called on for hearing today.

For Petitioner(s)

Mr.Sandeepan Pathak,Adv.
Mr. Neeraj Shekhar,Adv.

For Respondent(s)

Mr.Sandeep Kr.Dwivedi,Adv.
Mr. Manoj K. Mishra,Adv.

Mr Vinay Kumar Garg,Adv.

Mr.Akshay Chandra,Adv.
Ms. Pragati Neekhara,Adv.UPON hearing the counsel the Court made the following
O R D E RFour weeks time as last chance is given to the respondent No.1
to file the counter affidavit.Ld.counsel for the petitioner is directed to take fresh steps
in respect of the respondent No.5 within four weeks. Dasti in
addition is permitted.

List the matter again on 06.09.2016.

Signature Not Verified

Digitally signed by

POOJA SHARMA

Date: 2016.07.27

16:30:48 TLT

Reason:

(CHIRAG BHANU SINGH)
Registrar

SB